

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 12

**CA 1001/2020 CA 10/2021 IA 24/2021 CA 96/2021 CA 111/2021 CA 338/2021 CA 403/2021 CA 34/2022 in C.P. 3638/MB/2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.07.2022**

NAME OF THE PARTIES: - **Union of India**

**Vs**

**Infrastructure Leasing & Financial Services  
Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant – CA 34 : Ms. Pallavi Parmar, Advocate  
For the Applicant – CA 403 : Mr. Aneesh Sadhwani, Advocate  
For Applicant – CA 267/2021 : Adv. M. S. Bhardwaj  
For Union of India : Mr. Aditya Sikka, Advocate  
For the Applicant – CA 403 : Aaditya Vijaykumar & Aneesh Sadhwani  
Advocates  
For R1 – CA 34 : Mr. Aayush Jain, Advocate  
For the Applicant – CA 111 : Adv Prathamesh Kamat with Neha Naik  
i/b Phoenix Legal  
For CMA of IL&FS : Adv. Deep Roy and Adv. Dhaval Savla  
For the Applicant – CA 96 : Adv. Astha Ojha a/w Adv Prakash  
Shinde i/b MDP & Partners  
For the Applicant – CA 10 : Mr. Ashish Kamat a/w Ms. Drishti Das  
and Ms. Roma Bhojani i/b Cyril  
Amarchand Mangaldas  
For Respondent – CAs 1001, 111,

403, 34 & IA 24

: Mr. Ashish Kamat a/w Ms. Drishti Das  
and Ms. Roma Bhojani i/b Cyril  
Amarchand Mangaldas

Sections 241-242 of the Companies Act, 2013

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**ORDER**

**CA 1001/2020**

Neither the Counsel for the Applicant is present nor has placed on record Hard Copies of this Application. Ld. Counsel for the Respondent is present. Pleadings are stated to be completed. Counsel for the Respondent states that he has filed another Application bearing CA No. 10 of 2021 and the Copy of the same has also been served on the Respondent, who is the Applicant in CA 1001 of 2020. Ld. Counsel for the Respondent further states that the Applications bearing CA Nos. 1001 of 2020 & 10 of 2021 are interconnected Applications. Let the same be placed on Board on 10.08.2022

**CA 111/2021**

This is an Application filed by **Wind World (India) Limited**, the Applicant herein against the Grant Thornton LLP, Claims Management Advisor of Mahidad Wind Energy Private Limited & Anr. Registry is directed to issue Notice to the Respondent/s, intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. Respondents are at liberty to place on record Affidavit in Reply within a period of two weeks' from today by duly serving copies to the other side well in advance. List this Application on Board on 22.08.2022 for further consideration and hearing.

**IA 24/2021**

None present for the Applicant. Registry is directed to issue Notice to the Respondent/s, intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. Respondents are at liberty to place on record Affidavit in Reply within a period of two weeks' from today by duly serving copies to the other side well in advance. List this Application on Board on 22.08.2022 for further consideration and hearing.

**CA 403/2021 CA 34/2022**

Ld. Counsel for the Applicant in CA 403 is present. None present for the Applicant in CA 34. Mr. Ashish Kamat, Ld. Counsel appearing on behalf of the Respondent submits that the Copy of these Applications have been served upon him and he need some time to place on record Affidavit in Reply. Time is allowed. Let the Affidavit in Reply be placed on record within a period of Four weeks' from today by duly serving copies to the other side well in advance.

Union of India is also at liberty to place on record Affidavit in Reply well before the adjourned date by duly serving copies to the other side well in advance. List these Applications on Board on 22.08.2022 for further consideration and hearing.

**CA 96/2021**

This is an Application filed by the Applicant, India Infrastructure Finance Limited against the Respondent, Claims Management Advisor of IL&FS Limited. The Counsel representing the Respondent submits that the Affidavit in Reply has been filed which is on record; however, the copy of the same has not yet been served upon the Applicant. Respondent is directed to serve copy

of Affidavit in Reply to the Applicant within a period of two weeks' from today. Applicant is at liberty to place on record Affidavit in Rejoinder, if any, well before the adjourned date by duly serving copy to the other side well in advance. List this Application on Board on 22.08.2022 for further consideration and hearing.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

VEDANT

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)